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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 18th Sept., 1978.

NOTIFICATION  
INCOME TAX

No.2507(F.No. 404/57/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri B.D. MUKHERJEE AND S.K. BANERJEE being gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.K. BANERJEE AND B.D. MUKHERJEE takes over charge as Tax Recovery Officer.

SE/-

(E. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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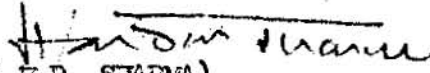
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( H.D. SHARMA )

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ASST. DIRECTOR(LS&P).

\* SHARMA \*